

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.05

New IA-3465/2021 New IA-3451/2021

IN

IB-34(ND)/2020

IN THE MATTER OF:

Amit Singla

Vs.

IndiglobalTradelinksPvt Ltd

....OPERATIONAL CREDITOR

....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 11.08.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Appellant

:

For the R.P.

: Mr. Mohd Nazim Khan, RP in person along with CS Ravi

ORDER

IA-3451/2021

This is an Application under Section 60 (5)(b) of Insolvency and Bankruptcy Code, 2016 moved by Resolution Professional for initiation of appropriate action against the Respondents in respect of Short Terms Loans and Advances given by the Corporate Debtor. Serve notice on the Non-Applicants for filing their reply. Three weeks time is granted for filing reply and one week's time is granted for filing rejoinder. Post this matter after a month.

List the matter on 23.09.2021.

IA-3465/2021

This is an Application under Regulation 13(2)(d) and 17 (1) of IBBI (Insolvency Resolution Professional) for CP Regulations filed by the Resolution



Professional. This is the 4th updated Report and the same is taken on record with just exceptions.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(P.S.N PRASAD)
MEMBER (JUDICIAL)

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